

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/41704/2014

(Arising out of Order-in-Appeal No. 108/2014-ST dated 25.04.2014 passed by the Commissioner of Central Excise (Appeals), Salem).

M/s. Hotel Shri Amman Residency
No. 79/1, Amman Complex Building,
Pollachi Road,
Dharapuram-638 656.

Appellant

Vs.

The Commissioner of Central Excise (Appeals)
No.1, Foulk's Compound, Annai Road,
Salam-636 001.

Respondent

APPEARANCE

FOR APPELLANT : Shri T.Bashyam, Advocate
Shri S. Prasanth, Advocate,
FOR RESPONDENT : Ms. K. Komathi, ADC (AR)

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL
Hon'ble Shri P. VENKATA SUBBA RAO, MEMBER TECHNICAL

Date of Hearing: **12.02.2021**
Date of Decision: **12.02.2021**

FINAL ORDER No. 40857/2021

Per Bench

The Department has filed letter C. No. IV/16/3/2020-C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

**(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL**

**(P. VENKATA SUBBA RAO)
MEMBER TECHNICAL**

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